

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3004
ANSWERED ON:24.04.2012
AMENDMENT IN AFSPA
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether amendments to the Armed Forces Special Powers Act (AFSPA) are long pending;
- (b) if so, the details of the amendments proposed in the wake of views expressed in the media;
- (c) whether the Cabinet Committee on Security has now cleared the proposal submitted to amend AFSPA; and
- (d) if so, the time by which a final decision is likely to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): In response to public demand for scrapping of AFSPA, Justice Jeevan Reddy Committee was constituted in 2004 to review the provisions contained in the Act. The Committee in its report submitted on 6th June, 2005 suggested to repeal the Act and amend the UAPA so as to serve the purpose of AFSPA. Inter-ministerial consultations have been held on the issue but no decision has been taken. On such matters, the Government of India takes appropriate decision after evaluating the overall situation and no time limit can be specified.